

OA 273/2006  
Dt. 9.5.2006

Shri A.N.Jha, Id. counsel for the applicant  
Shri Nirmal Kumar, Id. ASC for the respondents.

ORDER [ ORAL ]

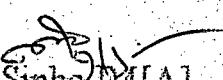
Heard the learned counsels for the parties.

While referring the decision of Punjab and Haryana High Court in the case of Sham Singh vs. Punjab State through Collector, Faridabad, 2005 [2] ATJ 14, which was based upon a decision of Apex Court, the Id. counsel for the applicant submitted that another remedy for seeking the relief against the order of appellate authority is open to the applicant and, under the circumstances, he would prefer to exercise that option and to enable him to do that, prayer is made to allow the applicant to withdraw this application. On the submissions of the Id. counsel for the applicant, to which the Id. counsel for the respondents has no objection, prayer is allowed. The O.A. is, accordingly, disposed of as withdrawn.



[ P.K.Sinha ] JVC

mps.

  
[ S.N.P.N. Sinha ] M[A]